

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No. 42202 of 2014

(Arising out of Order-in-Appeal No. 167/2014 dated 11.07.2014 passed by the Commissioner of Customs And Central Excise (Appeals) Salem-636 001.

M/s. T. Kolandasamy,
168/93, Muthukumarasamy
Main Street,
Erode – 638 001

Appellant

VERSUS

The Commissioner of Central Excise,
No.1, Foulks Compound,
Anai Road,
Salem – 636 001

Respondent

APPEARANCE:

Ms. Siri Chandana K., Advocate for the Appellant

Ms. Sridevi Taritla, Joint Commissioner (AR) for the Respondent

CORAM :

HON'BLE MS. SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SHRI C. J. MATHEW, MEMBER (TECHNICAL)

DATE OF HEARING : 07.02.2020
DATE OF DECISION : 07.02.2020

FINAL ORDER No. 40516 / 2020

PER BENCH :

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as

withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(dictated and pronounced in court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(C. J. MATHEW)
Member (Technical)

RKP